

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/TT/2017

Subject : Determination of tariff for Rajasthan Vidyut Prasaran Nigam (RVPN) owned lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity as per Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC as per 2009 Tariff Regulations.

Date of Hearing : 23.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited

Respondents : Power Grid Corporation of India Limited and 4 others

For petitioner : Shri Sushil Mathur, RVPN
Shri Rajeev Jain, RVPN

For respondent : Shri G. Umapathy, Advocate, MPPTCL
Shri Abdul Wakar, MPPMCL
Shri S.S. Raju, PGCIL
Shri S.K.Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The representative of the petitioner submitted that instant petition has been filed for determining transmission tariff for Rajasthan Vidyut Prasaran Nigam Limited (RVPN) owned seven transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity as per Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC as per 2009 Tariff Regulations for 2011-12 to 2013-14 period.



2. Learned Counsel for the MPPMCL submitted that the reply in respect of the instant petition has been e-filed through e-filing portal and the hard copy shall be filed shortly. He further submitted that 132 KV S/C Khandar-Sheopur Line, for which YTC has been claimed in the instant petition, is part of the joint venture project between Rajasthan and Madhya Pradesh under Chambal-Satpura complex and as per inter-State agreements executed between both the States, cost and benefit of the said transmission line were to be shared as per allocation of share in the project, however, this fact has been omitted in the instant petition.

3. The Commission directed the staff of the Commission to work-out a methodology for working out tariff for the deemed inter-State transmission lines for the 2014-19 tariff period.

4. The Commission directed MPPMCL to file Schematic Line Diagram of the instant transmission lines in support of the claims made in their reply by 23.6.2017. The Commission further directed the respondents to file their reply 30.6.2017 and the petitioner to file rejoinder, if any, by 17.7.2017. The Commission further observed that no extension of time shall be granted.

5. The Commission directed to list the petition for further hearing on 3.8.2017.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

